

THE INDIAN TARIFF (AMENDMENT) ACT, 1966

No. 3 OF 1966

[19th March, 1966]

An Act further to amend the Indian Tariff Act, 1934.

BE it enacted by Parliament in the Seventeenth Year of the Republic of India as follows:—

1. This Act may be called the Indian Tariff (Amendment) Act, 1966.

Short title.

32 of 1934.

2. In the First Schedule to the Indian Tariff Act, 1934,—

(a) in Section V, after Item 27(9), the following Item shall be, and shall be deemed to have been, inserted with effect from the 1st day of February, 1966, namely:—

Amendment of First Schedule.

“27(10)	Petroleum, crude.	Protective	20 Per cent. <i>ad</i> <i>valorem.</i>	December 31st, 1966.” ;
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(b) in Section XVI, in Items Nos. 72(35), 72(36) and 72(37),—

(i) in the third column headed “Nature of duty”, for the word “Protective”, the word “Revenue” shall be, and shall be deemed to have been, substituted with effect from the 1st day of January, 1966;

(ii) in the last column headed “Duration of protective rates of duty”, the entry “December 31st, 1965” shall be, and shall be deemed to have been, omitted with effect from the 1st day of January, 1966.

7 of 1965.
1 of 1966.

3. The Indian Tariff (Amendment) Ordinance, 1965, and the Indian Tariff (Amendment) Ordinance, 1966; are hereby repealed.